191 Written Answers

 Karnataka Maharashtra Madhya Pradesh 	7 260 80		
		13. Manipur	105
		14. Mcghalaya	15
 Mizoram Punjab Rajasthan Tamil Nadu 	1 122 29 78		
		19. Тгірига	Nil
		20. Uttar Pradesh	104
		21. West Bengal	Nil
22. Kerala	NA		
TOTAL:	2110*		

3287 persons were released on bail. The persons released may be arrested prior to July. 93 also.

Note: As per available information the State Governments of Nagaland. Orissa and Sikkim have not involved the provisions of TADA.

N.A. — Not Available.

Request for Additional Parliamentary Forces

6740. MISS SAROJ KHAPARDE: Will the Minister of HOME AFFAIRS be- pleased to state:

(a) whether Government of Assam have recently requested the Central Government for additional Paramilitary forces for the State to fight the rising trend of insurgency in Assam;

(b) if so, what arc the details thereof: and

(c) what is the response of the Central Government to the request of the State Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) The request was received from the Government of Assam for retention of 30 Coys of CRPF already deployed in the State for a period upto 21.5.94. The State has been provided with adequate paramilitary forces.

to Questions

Report Published in a Magazine Titled "The Ugly Face of the Police"

6741. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

whether the attention of (a) Government has drawn to the been article written by Shri Ved Marwah appearing in Sunday one of the of 24.4.94 magazines dated the Hindustan Times under the caption "The ugly Face of the Police" stating that the image of the police gets sullicd not by the insulting or rowdy behaviour of a young man against a police officer but by the action of the police officers in wanting to pay the offender in the same coin:

(b) is so, the salient facts of the article;

(c) the action taken on each of the facts;

(d) whether the matter of Moti Bagh incident in Delhi has been investigated by new;

(c) if so, the details of the outcome thereof; and

(f) if nor, the time by which the report is expected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) Among the salient points made in the article are—

 (i) The instruments of the Government are in a state of decline and not enough is being done to reverse this process;a 75

> (ii) the developing nexus between some politicians, civil servants, police officers and criminal is playing havoc with

the quality of governance in our country;

(iii) with the judicial process getting more complicated and dilatory, an ordinary citizen has little hope of getting fair share of the public services; (iv) the concept of public accountability of the Government departments is becoming a piece of fiction; (v) There is absolutely no justification for the use of force to settle personal scores; (vi) if the police officers arc held guilty in the inquiry, then, exemplary punishment should be given to them. (c) to (f) The article is general in nature and the observations made by the author subjective. The are article emanates from the recent incident in which Senior Officer of the Government of India, his son and his PSO were assaulted. А case under sections 308/147/148/149/186/353333504

342/218/167/323/34 IPC was registered Six police officials and three publicmen were arrested. The case has since been instituted in the Court.

Evidence about Pak interference in militant activities in J & K

6742. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what arc the details of the evidence collected so far by Government to show that Pakistan continues to interfere in the internal affairs of India particularly in helping the militants" activities in the state of Jammu & Kashmir; and

(b) what measures have been taken by Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b) It is clear from the evidence gathered by a variety of sources, reports, statements ot arrested persons, including Pakistani and other foreign nationals, statements ot pakistan has continued to actively aid and abet terrorist violence in the state of Jammu and Kashmir *inter alia* by providing training, arms and ammunition, financial support and sanctuaries to the terrorists in its territory, and thorugh a

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large scale orchestrated propaganda and disinformation campaign within the State and at the international level.

Government have consistently urged pakistan to slop the support and encouragement being extended by them to terrorist operating in J&K. The Government would continue to voice this concern at every opportunity with pakistan. The issue has also been highlighted through doplomatic and other channels at the international level with the aim of checking the blatant cross-border terrorism being indulged in by pakistan.

Permission to Anti-Dunkel Rally in Boat Club

6743. SHRI NILOTPAL BASU: Will the Minister of HOME AFAIRS be pleased to slate:

(a) whether the Organisers for the an:i-Dunkel rally on 5th April, 1994 had sought permission for holding the same in the Boa! Club grounds;

(b) if so, on what consideration the permission was not granted;

(c) what arc the reasons that she organisers were not allowed a procession in the city in connection the same programme;

(d) whether Government had similarly withheld such permission in the past; if so, the reasons therefor; and

(e) if not, what arc the reasons for the change in this attitude 0

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The proposal to regulate requests for permission to hold rallies in Delhi was mooted in the context of the law and order conditions. It was in this background that the BJP rally of 25th February was banned. A genera! decsion has been taken not to allow use of Boat Club lawns for any rallies. Requests for permission for rallies at other locations will be decided by the Commissioner of Police. Delhi on a case by case basis with reference to the crowd potential and likely impact on law and order situation.

(c) The Delhi Police have reported that the organisers were given the option to take the procession from their camping